12.08 hrs.

PAPERS LAID ON THE TABLE

INDIA-CHINA CORRESPONDENCE

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy each of the following papers:—

- Chinese note dated the 1st March 1962, regarding renewal of 1954 Trade Agreement between China and India; and
- (ii) Government of India's reply dated the 11th April 1962. [Placed in Library, See No. LT-16/62].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification, In view of the fact that the second paper laid on the Table brings the correspondence up to the 11th April 1962, may I know whether the Prime Minister proposes to lay on the Table the Note of the 22nd or 23rd March from the Chinese Government which according to press reports, contains all kinds of threats against India?

Shri Jawaharlai Nehru: We are trying to lay every correspondence between China and India on the Table of the House. I cannot say offhand whether that particular paper has been laid or is going to be laid. But if it has not been laid, it is bound to be laid.

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVFLOPMENT) ACT

AND

Notification under Coal Mines (Conservation and Safety) Act

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (a) S.O. No. 2060 dated the 2nd

- September, 1961. [Placed in Library, See No. LT-17/62]
- (b) The Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G. S. R. 455 dated the 1st April, 1961. [Placed in Library, See No. LT-18/62]
- (c) The Minerals (Conservation and Development) (First Amendment) Rules, 1961 published in Notification No. G. S. R. 651 dated the 6th May, 1961. [Placed in Library, See No. LT-19/62]
- (d) The Minerals (Conservation and Development) (Second Amendment) Rules, 1961 published in Notification No G. S. R. 951 dated the 22nd July, 1961.
- (e) Notification No. G. S. R. 880 dated the 8th July, 1961.
- (f) The Mineral Concession (Amendment) Rules, 1961, published in Notification No. G. S. R. 1133 dated the 16th September, 1961.
- (g) Notification No. G. S. R. 1199 dated the 30th September, 1961.
- (h) The Mineral Concession (Second Amendment) Rules, 1961 published in Notification No. G. S. R. 1303 dated the 28th October, 1961.
- (i) The Mineral Concession (Third Amendment) Rules, 1961 published in Notification No. G. S. R. 1446 dated the 9th December, 1961.
- (j) The Mineral Conservation and Development (Third Amendment) Rules, 1961 published in Notification No. G. S. R. 1531 dated the 30th December, 1961.

(k) The Mineral Concession Rules. (Amendment) 1982 published in Notification No. G. S. R. 166 dated the 10th February, 1962.

Election

(1) The Mineral Conservation and Development (Fourth Amendment) Rules, 1961 published in Notification No. G. S. R. 114 dated the 27th January, 1962. [Placed in Library, See No. L/T-20/621

(ii) a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1962 published in Notification No. G. S. R. 60 dated the 13th January. 1962, under sub-section (4) of tion 17 of the Coal Mines (Conservation and Safety Act, 1952. [Placed in Library, See No. LT-21/82].

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION

The Minister of Education (Dr. K. L. Shrimali): I beg to lay on the Table a copy of the Annual Report of the University Grants Commission for the period from April 1960 to March 1961 under section 18 of the University Grants Commission Act, 1956. [Placed in Library, See No. LT-22/62]

RICE MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): beg to lay Table 1 the on сору of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 published in Notification No. G. S. R. 93 dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, [Placed in Library, See No. LT-23/ 62]

12.11 hrs.

ELECTION OF DEPUTY-SPEAKER

Mr. Speaker: Dr. Ram Subhag Singh to move the motion.

Shri Tridib Kumar Chaudhuri (Berhampur): On a point of order, There are four substantive motions. They all relate to the election of the Deputy-Speaker. So, I want to know whether all these separate motions will be moved one after another, and how we are to vote. Will the first motion be moved first, and the other motions treated as amendments to the first motion?

Shri Frank Anothony (Nominated-Anglo-Indians): May I support the point of order? You have been pleased to circulate sub-rule (4) of rule 8 which says presumably that these will be treated as substantive motions, and each will be voted on in a chronological order, so to speak, but I would make a respectful submission to you. You have an over-riding power. You may say this is the specific rule. far as motions generally are concerned, there can only be one substantive motion. Anything else must necessarily be by way of amendment. May I submit with respect that that was our intention, to give amendments to this motion with regard to the election of the Deputy-Speaker?

Two things arise from that. If they are treated as amendments, then you will be pleased to take the voting on the amendments first, and you will also necessarily allow us to support, or give some reasons as to why we have moved those amendments. If you are pleased to put the substantive motions, the House will be completely in the dark as to why the subsequent motions have been moved.

Mr. Speaker: But the hon, Member has already said himself that there is a specific rule. When there is a specific rule, so long as it is there, I shall have to follow that, How can I override that and just transgress that, when it is specifically laid down? The procedure is there; I will certainly follow that. So, I call upon Dr. Subhag Singh to move his motion.